

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

<sup>of 2017</sup>  
**IA 213 In TP No. 111/397-398/NCLT/AHM/2016 (New)**  
**CP No. 79/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company: Rajiv Nahar & Ors.  
V/s.  
Aeon Housing Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	JATIN SEGHAL	ADVOCATE	FOR PETITIONERS	[Signature]
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2.	OWAIS A. PEEHKAR	ADVOCATE	FOR RESPONDENT NO. 2	[Signature]
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**ORDER**

Learned Advocate Mr. Jatin Seghal present for Original Petitioner. Learned Advocate Mr. Owais Peehkar present for Original Respondent no. 2. None present for Respondents.

Heard arguments of Learned Counsel for Original petitioner and Learned Counsel for Respondent no. 2 in IA 213/2017.

Learned Counsel for Applicant sought permission before this Tribunal to withdraw this application with liberty to file appeal under section 252 of Companies Act, 2013.

Applicant is permitted to withdraw the application accordingly.

Application is disposed of as withdrawn.

[Signature]  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.